

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

CUSTOMS MISCELLANEOUS (ORS) APPLICATION NO. 10522 OF 2025

(on behalf of the appellant)

IN

CUSTOMS APPEAL NO. 10148 OF 2019

[Arising out of OIA-KDL-CUSTM-000-APP-022-023-18-19 dated 23/08/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD-I(Appeal)]

GEOCHEM LABORATORY PVT LTD

Geochem House, 294, Shahid Bhagat Road, Fort
Mumbai, Maharashtra

Appellant

Vs.

COMMISSIONER OF CUSTOMS-KANDLA

Custom House, Near Balaji Temple,
Kandla, Gujarat

Respondent

Appearance:

Ms. Renita Alex, Advocate for the Appellant

Smt. Sunita Menon, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

MISCELLANEOUS ORDER NO.

FINAL ORDER NO. 10649/2025

Date of Hearing : 07.08.2025

Date of Decision : 07.08.2025

Dr. AJAYA KRISHNA VISHVESHA

Learned counsel for the appellant Ms. Renita Alex, Advocate is present. She submitted that on the last date of hearing, she requested orally to permit her to withdraw this appeal. The Bench directed her to make such request in writing by filing a suitable application. In compliance of the direction of this bench, they have filed an application for withdrawal of Appeal No. C/10145/2019. The learned Authorised Representative for the department has no objection to it. Therefore, the application is allowed. Applicant / Appellant is allowed to withdraw their appeal. Application is decided accordingly.

(Order dictated and pronounced in the open Court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**